

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

**LOK SABHA
UNSTARRED QUESTION NO. 1038**

TO BE ANSWERED ON FRIDAY, 22ND JULY, 2022

Delimitation of Electoral Constituencies in Jammu and Kashmir

1038. SHRI A. RAJA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there has been any opposition to the move of redrawing electoral constituencies in Jammu and Kashmir as per the Delimitation Commission report;
- (b) if so, the details thereof;
- (c) whether the Supreme Court has also agreed to examine the delimitation plan of the above constituencies;
- (d) if so, the details thereof; and
- (e) the time by which the issues relating to delimitation of electoral constituencies in Jammu and Kashmir are likely to be resolved so that the elections could be held at the earliest?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

- (a) to (e): The Delimitation Commission has completed the delimitation exercise relating to readjustment of Parliamentary and Legislative Assembly constituencies in respect of the Union territory of Jammu and Kashmir and notified two Orders dated 14th March, 2022 and 5th May, 2022 in the Gazette of India. The Commission's said Orders have been made effective *w.e.f.* 20th May, 2022 *vide* notification of the Government of India number S.O. 2223(E), dated 20th May, 2022.

A Writ Petition (C) bearing No. 237/2022 has been filed by Hazi Abdul Gani Khan in the Supreme Court challenging constitution of the Delimitation Commission. Presently, the matter is sub-judice in the Supreme Court.
